




Department of Personnel
Government of Goa
Secretariat, Porvorim-Goa, 403 521

No. 2/1/2021-PER / 1380

Dated: 09/06/2021

OFFICE MEMORANDUM

Office Memorandum No. 13020/1/2019-Estt. (L) dated 07/06/2021 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, Government of India, New Delhi as transcribed below is hereby adopted by the Government and the same shall be applicable w.e.f. 25/03/2020 and shall continue until further orders.


(Vishal C. Kundaikar)
Under Secretary (Personnel-I)

To,

1. All Secretariat Departments.
2. All Heads of Department/Offices/Corporations/Autonomous Bodies etc.

No.13020/1/2019-Estt.(L)
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel and Training
(Leave & Allowance Division)

Old JNU Campus, New Delhi
Dated the 7th June 2021

OFFICE MEMORANDUM

Subject- Treatment/regularization of hospitalization/quarantine period during COVID-19 Pandemic regarding.

This Department has been receiving several references/queries requesting for clarification relating to treatment of the hospitalization/quarantine period during the COVID-19 pandemic. The matter has been considered, and keeping in view the hardships faced by the Government servants, it has been decided to treat the period of absence, in relaxation of CCS (Leave) Rules, 1972, as under:-

Sl. No.	Situation	Treatment of period of absence
(1)	When the Government servant himself is COVID Positive and is in home isolation/quarantine	<p>(i) Shall be granted Commuted Leave up to 20 days, if due and admissible, without Medical Certificate, on mere production of his COVID positive report.</p> <p>(ii) If Commuted Leave is not available, he shall be granted Special Casual Leave (SCL) for 15 days, followed by Earned Leave (EL) or Half Pay Leave (HPL) of 5 days and, in case of EL/HPL is also not available, he shall be given Extra Ordinary Leave (EOL) without insisting on production of Medical Certificate, and the period shall also be counted for qualifying service.</p>
(2)	When the Government servant himself is COVID positive and is in home isolation and has also been hospitalized.	<p>(i) Shall be granted Commuted Leave/SCL/EL for a period up to 20 days starting from the time having tested COVID positive, if the period of home quarantine/discharge from hospital falls within 20 days, as per SI.No.1 above.</p> <p>(ii) In case of hospitalization beyond the 20th day from his testing COVID positive, he shall be granted Commuted leave, on production of documentary proof of hospitalization.</p> <p>(iii) If, however, after discharge from the hospital, the Government servant is required to remain at home for post-COVID recovery, he may be granted leave of any kind due and admissible to him, with the approval of the concerned Competent Authority, as per the CCS (Leave) Rules, 1972. It is only when the Commuted Leave is not available to the credit of the Government servant that SCL of 15 days or EL or EOL shall be considered.</p>
(3)	When a dependent Family member of Government servant is COVID positive or parents whether dependent or not, living with him are COVID positive	<p>(i) Shall be granted SCL of 15 days on production of COVID positive report of dependent family member/parents.</p> <p>(ii) In case of active hospitalization of any of the family member/parents even after 15 days of the expiry of SCL, the Government Servant may be granted leave of any kind due and admissible beyond 15 days of SCL till their discharge from hospital. After discharge from the hospital of dependent family member/parents, if the Government servant wishes to avail further leave, he shall be considered for the leave due and admissible as per the CCS (Leave) Rules, 1972, subject to functional requirements and sanction of leave by the Competent Authority. The Competent Authority is advised to take a liberal view in such cases and its decision in the matter shall be final.</p>

(4)	When the Government Servant comes into direct contact with a COVID-positive person and remains in Home Quarantine.	He shall be treated as on duty/Work from Home for a period of seven days. For any period beyond that, his attendance shall be regulated as per the instructions given by the Ministry/ Department/ Office concerned, where he is working.
(5)	The period of Quarantine spent by Government servant, as a precautionary measure, residing in the Containment Zone	He shall be treated as on duty/Work from Home till the Containment Zone is de-notified.

2. These orders shall be applicable w.e.f. 25.03.2020 and shall continue until further orders. The past cases, wherever settled, shall be re-opened if the same is beneficial to the Government servant, and where he makes a request in writing for review.

(Sunil Kumar)
Under Secretary to the Government of India